[Dr. K. N. Katju.] Congress, go and vote for the Praja Socialists. The leftist influence was: Do not obey the law; do not go to the courts, establish your own parallel institutions, your own parallel law courts; do not obey authority.

SHRI H. D. RAJAH: What is leftist influence? Is it Communist influence? Or is it the influence of anybody who opposes the Congress?

DR. K. N. KATJU: I am not very good at argument. I do not know how to argue, but it is very difficult to mnke any distinction. The gentlemen there are all sitting together, and it is very difficult to distinguish. Some may be red, some may be of some other sort of colour. The poor Adviser sitting there is not a very competent man in this field and could not make in his drafting any distinction between red and ultra red, but this is what he meant.

Sir, I am grateful to the House for this great discussion and I am sure I am voicing the feelings and sentiments of the people of PEPSU—for all the great interest the Council of States has taken in their affairs. That shows conclusively that the Council of States is one of the rulers of PEPSU and the so-called President's rule is merely a nomenclature. I beg that the Resolution be passed.

MB. DEPUTY CHAIRMAN: The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 4th March 1953 under article 356 of the Constitution assuming to himself all the functions of the Government of the Patiala and East Punjab States Union and approved by resolutions passed by the House of the People and the Council of States on the 12th March, 1953, and the 26th March 1953, respectively."

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Those who are in favour of the motion may say 'Aye'.

HON. MEMBERS: Aye.

MR. DEPUTY CHAIRMAN: Those who are against the motion may say No!

HON. MEMBERS: No.

MR. DEPUTY CHAIRMAN: I think the Ayes have it.

HON. MEMBERS: The Noes have it

M,R. DEPUTY CHAIRMAN: Those who are for the motion may rise in their places.

SHRI B. C. GHOSE: We want a division, Sir.

MR. DEPUTY CHAIRMAN: The rules provide for both. I am adopting the other method. (After *taking a count*) Ayes: 54; Noes: 24.

The Resolution is adopted.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE ESTATE DUTY BILL, 1952

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Estate Duty Bill, 1952, which has been passed as amended by the House at its sitting held on the 15th September 1953."

I lay the Bill on the Table.

The Council then adjourned till a quarter past eight of the clock on Wednesday, the 16th September 1953.

COUNCIL OF STATES

Oral Answers

Wednesday, 16th September 1953

The Council met at a quarter past eight of the clock, MR. CHAIRMAN in the Chair.

OKAL ANSWERS TO QUESTIONS

P. O. W. EXCHANGE AGREEMENT'S EFFECT ON INDIAN TRADE

*356. SHRI P. C. BHANJ DEO: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the effect of the Korean Prisoners of War exchange Agreement on the export trade and industry of India?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): There has been no perceptible effect of the Korean Prisoners of War Exchange Agreement on the export trade and industry of

SHRI P. C. BHANJ DEO: Will the hon. Minister be pleased to inform us if the planned deficit in foreign payments will be more easily realized by this arrangement?

SHRI T. T. KRISHNAMACHARI: f am afraid we are really projecting our mind into the realms of conjecture. It is rather difficult to answer ^a question of that nature. I can only say that I do not think there will be any perceptible difference either in the balance of payments position or in our balance of trade position because of this contingency.

SHRI KISHEN CHAND: Will the hon. Minister say whether due to the cessation of war in Korea—not actually the exchange of prisoners—there has been any favourable effect on our export and import trade?

SHRI T. T. KRISHNAMACHARI: It is really a question of cause and effect. The cessation of war has resulted exchange of prisoners.

74 C. S. D.

I don't think the posing of the question in a diit'erent way alters the position.

to Questions

AUTHORISED CAPITAL OF THE MACHINERY MANUFACTURERS' CORPORATION LTD.

- •357. SHRI P. C. BHANJ DEO: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the authorised capital of Rs. 60 lakhs of the Machinery Manufacturers' Corporation Ltd., has been fully called up;
- (b) what is India's average annual import of carding engines?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): (a) The authorised capital of the firm is Rs. 150 lakhs. The subscribed and paid up capital are Rs. 85 lakhs and Rs. 80'675 lakhs respectively.

(b) Imports during the last three years were: -

| | • | Nos. |
|------|---|-------|
| 1950 | •• •• | 119 |
| 1951 | ere i in i | 1,115 |
| 1952 | | 14 |

SHRI P. C. BHANJ DEO: Will the hon. Minister please give us the number of carding engines produced by the Machinery Manufacturers' Corporation since April 1951 when it went into production'

SHRI T. T. KRISHNAMACHARI: 103 in 1951, 112 in 1952 and 33 in 1953 up to June.

SHRI P. C. BHANJ DEO: Can wo-know whether their price and quality were such as to attract customers from India and from abroad?

SHRI T. T. KRISHNAMACHARI: I cannot say anything in regard to attracting customers from abroad. I may say the quality is quite good and the price is reasonable.